

**GOVERNMENT OF INDIA  
STATISTICS AND PROGRAMME IMPLEMENTATION  
LOK SABHA**

UNSTARRED QUESTION NO:3613  
ANSWERED ON:18.03.2015  
MPLAD FUND  
Chandrakasi Shri M.;Reddy Shri Ch. Malla

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) the criteria adopted by the Government in fixing the annual allocation of MPLAD fund as Rs. 5 crore per MP w.e.f. 2011-12;
- (b) the proportion of annual amount of MPLAD fund when it is compared with the total budgeted amount of the Union Government for 2015-16;
- (c) whether it is a fact that utilisation of MPLAD fund is negligible in some States;
- (d) if so, the details of these States; and
- (e) whether there has been any delay in release of funds and if so, the details thereof and the reasons therefor?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION,  
MINISTER OF STATE FOR MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE FOR MINISTRY OF OVERSEAS  
INDIAN AFFAIRS [GENERAL (Dr.) V.K. SINGH (Retd.)]

(a) & (b): In 1993-94, when the Members of Parliament Local Area Development Scheme (MPLADS) was launched, an amount of Rs. 5 lakh per Member of Parliament (MP) was allotted. This was made Rs. 1 crore per MP per annum from 1994-95 and Rs. 2 crore per MP per annum from 1998-99. The allocation was then increased to Rs. 5 crore per MP per annum from 2011-12.

The annual allocation per MP is a fixed amount. Funds under the MPLADS are non-lapsable, both at the end of the Central Government and at the end of the District Authorities, that is, the funds that remain unutilized in a particular year can be utilized in the successive year (s). The annual allocation for MPLADS is not proportionately or otherwise linked to the total annual budget of Government of India or of Ministry of Statistics and Programme Implementation.

(c) to (e): State-wise cumulative utilisation (as on 28.02.2015) of MPLADS funds since inception is given in Annexure.

Release of funds under the MPLADS at the Central Government level as well as at the District level is governed by the provisions contained in the Guidelines on MPLADS.

The first installment of MPLADS funds is released subject to submission of provisional Utilisation Certificate (UC) of the previous year for at least 80% of expenditure of the first instalment of the previous year. The second installment is released on submission of Monthly Progress Report (MPR) reflecting unsanctioned balance of less than Rs.100 lakh and unspent balance of less than Rs.250 lakh with the District Authority along with the Utilisation Certificate (UC) and Audit Certificate (AC) of the immediately concluded financial year. As soon as the requisite documents and certifications are received, the funds are released by the Central Government.